GOVERNMENT OF INDIA MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP LOK SABHA UNSTARRED QUESTION NO -†641 ANSWERED ON – 06/02/2023

SECTOR SKILL COUNCILS

†641. SHRI VIJAY BAGHEL:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:-

(a) Whether the fee is being charged by various Sector Skill Councils (SSCs) if any, other awarding body conducts the skill course created by the SSCs;

(b) if so, the names of the SSCs which are taking fee and the amount thereof; and

(c) the details of the fees charged by the Government, SSCs/Course-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI RAJEEV CHANDRASEKHAR)

(a) National Council for Vocational Education and Training (NCVET), an overarching umbrella regulator in the Technical and Vocational Education and Training (TVET), has developed "the Guidelines for Adoption of Qualifications by Awarding Bodies (ABs)" for defining the formal process to acquire awarding rights of a qualification for NCVET certification. The incentivisation for the original developing AB is given in the Para 6(h)(a) of the aforesaid guidelines and the same is given below:

Para 6(h)(a): If any Awarding Bodies desires to adopt the qualification of a developer body, they shall either:

- i) Mutually agree to the same with or without any incentivisation.
- ii) If they are mutually not able to decide, then following incentivisation formulae shall apply:

Time of Adoption	Incentive Payable to the developer body for adoption of every Qualification (Amount in Rs.)
For initial adoption:	
New Qualification	1,50,000
After First revision	75,000
Renewal Every 3 years	25,000
thereafter	

iii) In case the Developer Body refuses the grant of Adoption rights, the Adopting Body may approach NCVET, who may grant adoption rights in the public interest on the merit of the case at the incentivisation formulae as mentioned above vide para-(ii).

(b) Till date, no fee has been charged by Sector Skill Councils (SSCs) from other awarding body/ies for their NSQF aligned and approved qualifications under the provisions of these guidelines.

(c) The payment of the processing fee to the government is defined in the Para 6(h)(b) of the Guidelines for Adoption of Qualifications by Awarding Bodies (ABs) and the same is given below:

Para 6(h)(b): Processing Fee payable to NCVET for every adopted qualification would be as follows:

(Amount in Rs.)

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Processing Fee in Rupees	For initial adoption	Renewal Every 3 years
	adoption	
Processing Fee per	25,000	10,000
Qualification		
